



# The Arunachal Pradesh Gazette

## EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 16, Vol. XXXI, Naharlagun, Thursday, January 18, 2024, Pausa 28, 1945 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH  
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT  
CIVIL SECRETARIAT  
ITANAGAR

### NOTIFICATION

The 17th January, 2024

No. Law/Legn-1/2024—The following Ordinance which was promulgated by the Governor of Arunachal Pradesh is hereby published for general information,-

(Promulgated by the Governor on 17/01/2024)

### THE ARUNACHAL PRADESH LOKAYUKTA (AMENDMENT) ORDINANCE, 2024

AN

### ORDINANCE

(ORDINANCE NO.1 OF 2024)

**further to amend the Arunachal Pradesh Lokayukta Act, 2014 (Act No. 7 of 2014)**

**WHEREAS**, the Arunachal Pradesh Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to **amend the Arunachal Pradesh Lokayukta Act, 2014 (Act No. 7 of 2014)**;

**NOW THEREFORE**, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Arunachal Pradesh is pleased to promulgate in the Seventy-fourth year of the Republic of India, the following Ordinance, namely,-

**1. Short title and commencement:**

- (1) This Ordinance may be called the Arunachal Pradesh Lokayukta (Amendment) Ordinance, 2024.
- (2) It shall come into force at once.

2. In the Arunachal Pradesh Lokayukta Act, 2014 (Act No.7 of 2014), for sub-section (1) of section 5, the following shall be substituted,-

“(1) The Chairperson and member shall, hold office as such for a term of five years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier.

**Provided that the Chairperson or the Member of the Lokayukta, as the case may be, shall notwithstanding the expiration of his term, continue to hold office until his successor enters upon his Office or further extended period of six months at a time whichever is later but such extended period in total shall not in any case exceed one year.**

Provided further that he may-

- (a) by writing under his hand addressed to the Governor, resign his office; or
- (b) be removed from his office in the manner provided in section 37”.

Onit Panyang, IAS  
Commissioner to the  
Government of Arunachal Pradesh,  
Itanagar.